

24

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 40 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017**

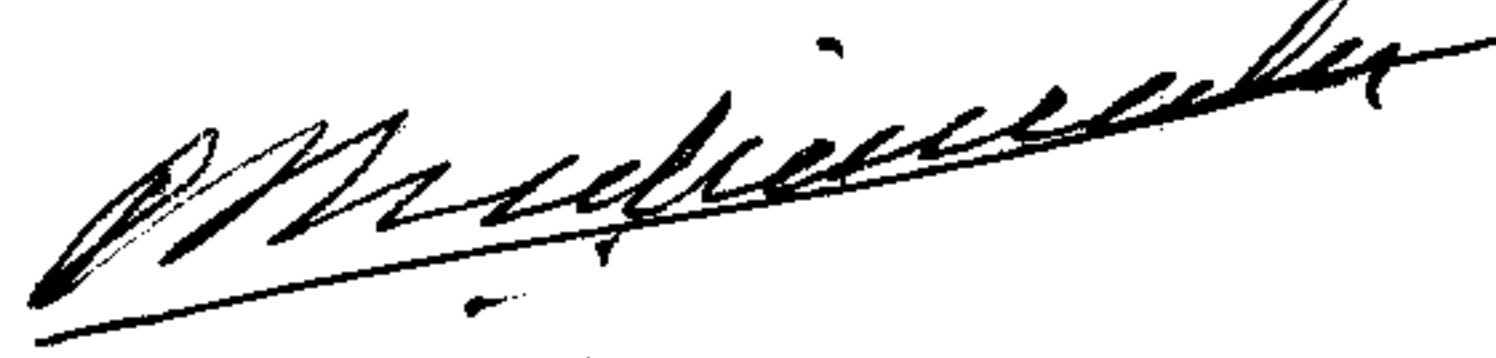

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: **Hamon Research Contrell India Pvt Ltd.**  
V/s.  
**Satish Kumar Gupta, RP.**

Section of the Companies Act: **Section 60 of the Insolvency and Bankruptcy Code**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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- |    |  |          |            |   |
|----|--|----------|------------|---|
| 1. | PAYAN S. GODIAWALA   | ADVOCATE | APPLICANT  |  |
| 2. | Mr. Aspi Kapadia, A <del>ADVOCATE</del><br>with Mr. Abhishek Mukherjee,<br>Adv. and Mr. Parth Shah,<br>Adv., Mr. Sahil Shah, Adv |          | RESPONDENT |  |

**ORDER**

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Aspi Kapadia with Learned Advocate Mr. Abhishek Mukherjee with Learned Advocate Mr. Parth Shah with Learned Advocate Mr. Sahil Shah present for Respondent in IA 40/2018.

Both sides counsel represented that they will sit together and try to settle the matter after verifying the bills.

At request of both sides.

List the matter on 13.02.2018

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 2nd day of February, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**